

**GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS  
LOK SABHA**

**UNSTARRED QUESTION NO. 2183  
TO BE ANSWERED ON 15-03-2017**

**Complaints Dealt by National Commission for Minorities**

**2183. SHRIMATI KAVITHA KALVAKUNTLA:**

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the National Commission for Minorities has looked into specific complaints regarding deprivation of rights and safeguards of the interests of Minorities;
- (b) if so, the details thereof;
- (c) the number of complaints/hearings dealt and successfully disposed off since constitution of the present commission;
- (d) the status of disposed and pending cases from the State of Telangana; and
- (e) the steps taken/being taken by the Government for timely disposal of the complaints received?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS(INDEPENDENT CHARGE)  
(SHRI MUKHTAR ABBAS NAQVI)**

- (a)& (b) The duties, functions and responsibilities of the National Commission for Minorities (NCM) are elaborated in the NCM Act, 1992. As mandated under Section 9 of the NCM Act, 1992, the Commission has been taking up cases regarding deprivation of rights and safeguards of the minorities, as and when they are brought to the notice of NCM, with the concerned authorities in the State Governments and Central Government. Commission also takes suo-moto cognizance of cases of any violence against the minorities including visits to the affected areas. The NCM is committed to various constitutional and statutory provisions relating to safeguarding the interest of minorities in India. Further, the Commission send its recommendations to the State and Central Government with regard to the protection of educational and economic upliftment of the notified minorities namely Muslims, Christians, Sikhs, Buddhists, Parsis and Jains in the country.
- (c) 5,741 complaints were dealt and 15 hearings were held by NCM since the constitution of the present Commission. 5647 cases have been disposed off till 06.03.2017.
- (d) 84 complaints were received and dealt and total 82 complaints have been disposed off from the State of Telangana as on 06.03.2017.
- (e) NCM takes up the pending issues with concerned agencies/ Governments and monitor cases at regular intervals for timely disposal of complaints.

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